

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2019 &**  
**IA NO. 138 OF 2019**

**Dated: 8<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Maharashtra Eastern Grid Power Transmission Co. Ltd. .... Appellant(s)**  
**Versus**

**Maharashtra Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Ambuj Dixit  
Mr. Lakshyajit Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

**ORDER**

The learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the Respondent Commission/R-1.

**Admit.**

The learned counsel, Mr. Hemant Singh, appearing for the Appellant is directed to serve the appeal paper book to the counsel for the Respondent Commission during the course of the day.

The counsel for the Appellant and the Respondent Commission submitted that, the instant appeal may kindly be listed along with Appeal No. 260 of 2016, arising out of the same main tariff order, and which is listed before Court-I of this Tribunal.

Submissions of the counsel for the Appellant and the Respondent Commission, as stated supra, are placed on record.

Registry is directed to list the instant appeal along with Appeal No. 260 of 2016 which is listed before Court-I of this Tribunal, as requested.

**(Ravindra Kumar Verma)**  
**Technical Member**

*vt/ss*

**(Justice N.K. Patil)**  
**Judicial Member**